

for the year 1967-68 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1774/69.]

DEMANDS FOR EXCESS GRANTS  
(GENERAL), 1967-68

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI P. C. SETHI):

I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1967-68.

SHRI KRISHNA KUMAR CHATTERJEE (Howrah) rose—

MR. SPEAKER: I have got your letter. I will refer it to the newspaper concerned and then let you know later on. Before that I cannot send to the Privileges Committee.

13.20 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) In accordance with provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Sales Tax (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 7th August, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Banaras Hindu University (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 21st August, 1969."

BANARAS HINDU UNIVERSITY  
(AMENDMENT) BILL

As passed by Rajya Sabha

SECRETARY: Sir, I also lay on the Table of the House the Banaras Hindu University (Amendment) Bill, 1969, as passed by Rajya Sabha.

ESTIMATES COMMITTEE

Ninety-Third and Ninety-Fourth  
Reports

SHRI THIRUMALA RAO (Kakinada): I beg to lay on the Table the following reports of the Estimates Committee:

- (1) Ninety-third Report regarding action taken by Government on the recommendations contained in their Fortieth Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—(i) Deep Sea Fishing Organisation, Bombay; and (ii) Landing and Berthing Facilities.
- (2) Ninety-fourth Report regarding action taken by Government on the recommendations contained in their Thirty-sixth Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of

Agriculture)— Central Marine Fisheries Research Institute, Mandapam Camp.

The Bihar State Legislature (Delegation of Powers) Bill, 1969.

The Foreign Marriage Bill, 1969.

The Wakf (Amendment) Bill, 1969.

The Advocates (Second Amendment) Bill, 1969.

(6) The consideration of motions regarding reference of:—

1. The Taxation Laws (Amendment) Bill, 1969 to a Select Committee.

2. The Central Excise Bill, 1969 to a Select Committee.

3. The Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Bill, 1969 to Joint Committee.

(7) Further discussion on the motion moved by Shri Prakash Vir Shastri on the 16th May, 1969 regarding subversive and violent activities in the country.

(8) Discussion regarding sugar policy.

(9) Discussion regarding floods and drought conditions.

SHRI UMANATH (Pudukkottai):

An important item has been left out. A responsible legislature of this country, namely, the Punjab Legislative Assembly has passed a resolution demanding that the Upper Council in Punjab be abolished and the Government in Punjab as well as the legislature are seriously interested in seeing that that Bill comes up before this House during this very session. I understand that in Punjab certain Jan Sangh people are interested in delaying it as far as possible. But this House should not succumb to that. Some of the Ministers are also involved. So, it is very important to give

13.22 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 25th August, 1969, will consist of:—

- (1) Consideration of Statutory Resolution by Shri Yashpal Singh and others regarding disapproval of the Press Council (Amendment) Ordinance, 1969 and consideration and passing of the Press Council (Amendment) Bill, 1969, as passed by Rajya Sabha.
- (2) Consideration of Statutory Resolution by Shri Shri Chand Goyal and others regarding disapproval of the Banaras Hindu University (Amendment) Ordinance, 1969, and consideration and passing of the Banaras Hindu University (Amendment) Bill, 1969, as passed by Rajya Sabha.
- (3) Discussion on the Resolution to be moved by the Minister of Home Affairs seeking approval of the Proclamation dated the 4th July, 1969 in relation to the State of Bihar.
- (4) Further discussion and voting on the Supplementary Demand for Grants (General) for 1969-70.
- (5) Consideration and passing of the following Bills, as passed by Rajya Sabha:—